

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 432 of 2018

IN THE MATTER OF:

Technology Development Board

...Appellant

Vs

**International Asset Reconstruction
Company Pvt. Ltd. & Ors.**

....Respondents

Present:

For Appellant: None

For Respondents:

ORDER

06.08.2018: In spite of repeated calls nobody appears for the Appellant.
The appeal is accordingly dismissed for non-prosecution.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansilal Bhat]
Member (Judicial)

am/uk